

Telecom Disputes Settlement and Appellate Tribunal

New Delhi

No. 1/Judicial/Misc./TDSAT/2012

Dated, 12/01/2022.

Circular

In view of the rapid rise in Covid cases in Delhi and the prevailing situation of the pandemic it has been decided by Hon'ble the Chairperson as under :

1. From tomorrow that is 13/01/2022 and until further orders there shall be no listing of matters in routine course before the Hon'ble Tribunal except urgent matters found so on mentioning in the enclosed format and those required to be listed under judicial orders already passed. In the latter category of cases also only very urgent matters shall be taken up and rest shall be adjourned to any appropriate date. The mentioning slip must be emailed to the registry on do.tdsat@nic.in by 1:00 pm and mentioning shall be heard at the start of the court, in the court of Registrar.
2. Henceforth filing can also be done by electronic means at do.tdsat@nic.in with an undertaking to file hard copies of the documents and other pleadings as soon as the situation normalises. The 1+3 set in hard copies along with duly notarised affidavit wherever lacking shall be filed within one month or lesser time as may be indicated in the subsequent order on the subject.
3. For listing of urgent matters/applications etc., if any, during the said period the concerned advocate/party shall contact Shri Sanjeev Pandey Deputy Registrar Telecom Disputes Settlement and Appellate Tribunal over telephone (mobile number 9968072865) or Mr Biresh Kumar Registrar over telephone (mobile number 8709753933) during working hours. The Registry shall decide the urgency and intimate its decision to the concerned advocate/party. In matters where the Registrar feels

appropriate, he may, in his discretion, consult with the Hon'ble Chairperson and thereafter intimate the concerned person about the decision.

4. In routine course there shall be no listing of matter before the Court of Registrar during the said period except matters found urgent on mentioning or under specific orders of the bench.
5. All advocates litigants are advised to avoid unnecessary visit to the telecom disputes settlement and appellate Tribunal during the said period. For any information they can contact Registry over phone .



Registrar

TELECOM DISPUTES SETTLEMENT AND APPELLATE TRIBUNAL

Requisition Slip for Mentioning

(Requests should be sent at least one hour prior to the Court's sitting time)

To be Mentioned on : _____ (Date)

(1) Case No. _____ (or) Dy. No. _____

(2) Next Date of Hearing, if any: _____

(3) Listed before: Hon'ble Bench / Registrar Court (please tick the appropriate court)

(4) Reason / urgency for mentioning (in brief) _____

(5) Whether the opposite side has been duly informed or not ? If not, assign reasons

(6) E-Mail on which link for mentioning may be shared

Name of the Advocate: _____

Mobile No.: _____